

PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA

SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL – Nomination of 02 Junior Civil Judges to participate in the Academic Programme No.P-1154 on “Orientation Programme for Junior Division Judges” scheduled to be held from 01.03.2019 to 07.03.2019 at National Judicial Academy, Bhopal – Relief Arrangements – **ORDERS – ISSUED.**

REF: 1. Letter No.NJA/Dir/Ac.Prog/2018-19/3234, dated 30.07.2018 from the Director, National Judicial Academy, Bhopal.
2. High Court’s letter ROC.No.176/Reg(Inq)/2018, dated 26.02.2019

ORDER ROC.No. 661/2019-B.SPL., DATED:27.02.2019

The High Court is pleased to pass the following Orders:

The following relief arrangements are ordered in respect of two Junior Civil Judges, mentioned in column number 2, who are nominated to participate in the Academic Programme No.P-1154 on “Orientation Programme for Junior Division Judges” scheduled to be held from 01.03.2019 to 07.03.2019 at National Judicial Academy, Bhopal, in pursuance of the High Court’s letter 2nd read above.

SL. NO.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	PRESIDING OFFICER PLACED IN FULL ADDITIONAL CHARGE IN THE ABSENCE OF OFFICER NOMINATED FOR ACADEMIC PROGRAMME
(1)	(2)	(3)
1.	SMT. G.RADHIKA, I Addl. Junior Civil Judge, Huzurabad, Karimnagar District.	II Addl. Junior Civil Judge-cum-II Addl. Judicial Magistrate of First Class, Huzurabad, Karimnagar District.
2.	SRI K.KIRAN KUMAR, IV Assistant Judge, City Civil Court, Hyderabad.	VI Assistant Judge, City Civil Court, Hyderabad.

The officer mentioned in column number 3, will be incharge of the post/s mentioned in corresponding column number 2, during the period of absence of the above said officers who are nominated to participate in the above said Orientation Programme from 01.03.2019 to 07.03.2019 at National Judicial Academy, Bhopal.

On return from the said Orientation Programme, the officers mentioned in column number 2, will rejoin duty in their respective posts.

In case the officers mentioned in column number 3 are either on leave or for any other reason are absent from duty, the respective Prl. District and Sessions Judges/Unit Heads have to make alternative incharge arrangements in respect of the officers mentioned in column number 2.

NOTE: 1. The Proceedings is placed in the High Court’s Web Site <http://hc.ts.nic.in>. The downloaded copy from the web site is valid for relieving and reporting before the National Judicial Academy, Bhopal.
2. The nominated officers are entitled only for actual journey time.


**REGISTRAR GENERAL
FAC REGISTRAR (VIGILANCE)**

27/02/19

To:

1. The officers Concerned.
2. The Incharge Officers.
3. The Registrar (IT-cum-Central Project Coordinator), High Court for the State of Telangana (with a request to instruct the concerned to upload the proceedings in the High Court's Website under general information).
4. The Registrar (Inquiries), High Court for the State of Telangana.
5. The Director, National Judicial Academy, Bhopal, Madhya Pradesh.
6. The Director, Judicial Academy for the States of Telangana and Andhra Pradesh, Secunderabad.
7. The Prl. District and Sessions Judge, Karimnagar
8. The Chief Judge, City Civil Court, Hyderabad.
9. The I Addl. District and Sessions Judge, Karimnagar.
10. The II Addl. Junior Civil Judge-cum-II Addl. Judicial Magistrate of First Class, Huzurabad, Karimnagar District.
11. The VI Assistant Judge, City Civil Court, Hyderabad.
12. The Pay and Accounts Officer, Hyderabad.
13. The District Treasury Officers, Karimnagar.
14. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section
 - j) Enquiry Cell.

High Court for the state of Telangana.

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